

[1]

**Cr. Rev. No.18/19**  
**CNR No. DLCT11-001635-2019**  
**Shakir Ali v Ahmad Patel & Ors.**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927- 11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.*

15.9.2020 **(Proceeding through VC on CISCO WEBEX)**

Present: None for the revisionist.

Sh. Karan Gaba, proxy counsel for Sh. Nadeem Mew, learned counsel for respondent no.1 Ahmed Patel.

Sh. Manish Rawat, Learned Additional PP for the State/respondent no.3.

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The revisionist had to file the amended memo of parties in terms of order dated 13.12.2019. Despite opportunities, the revisionist has not complied with the direction nor is he appearing to contest the revision petition. However, in the given circumstances, no adverse order is being passed against the revisionist.

[2]

Let the matter be now listed for **13.10.2020 at 10.30 am** for filing amended memo of parties and further proceeding.

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

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**(AJAY KUMAR KUHAR)  
Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 15.9.2020 (SR)**

[1]

**Cr. Rev. No.19/19**  
**CNR No. DLCT11-001635-2019**  
**Zahrul Hassan v Ahmed Patel & Ors.**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.*

15.9.2020 **(Proceeding through VC on CISCO WEBEX)**  
Present: None for the revisionist.  
Sh. Karan Gaba, proxy counsel for Sh. Nadeem Mew, learned counsel for respondent no.1 Ahmed Patel.  
Sh. Samarth Teotia, proxy counsel for Sh. Rajiv Mohan, learned counsel for respondent no.2 Bharpoor Singh.  
Respondent no.3 Harbans Dunkal, Respondent no.4 Sudhir Kumar Mahajan, Respondent no.5 Avtar Singh Gill and Respondent no.6 Vivek Kumar Vinayak are absent.  
Sh. Manish Rawat, Learned Additional PP for the State/respondent no.7.

Reply was to be filed to the application under Section 5 of Limitation Act by the respondents. Learned proxy counsel for the respondent no.1 submits that he does not want to file any reply to the application under Section 5 of Limitation Act and will argue in the matter. However, he seeks adjournment for today.

Learned proxy counsel for the respondent no.2 submits that he has already filed the reply to the revision but has not filed any reply to the application under Section 5 of the Limitation Act.

Let the matter be now listed on **13.10.2020** for filing of reply, if any and for consideration of the application under Section 5 of the Limitation Act for condonation of delay in filing the revision petition.

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Let court notice be issued to the revisionist for the date fixed.

No adverse order is being passed against the accused who are absent and have not marked their presence through VC in person or through their counsel, in view of the administrative order.

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

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Date: 2020.09.15  
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(AJAY KUMAR KUHAR)  
Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 15.9.2020 (SR)

[1]

**Cr. Rev. No.20/19**  
**CNR No. DLCT11-001637-2019**  
**Zahrul Hassan v Ahmed Patel & Ors.**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.*

15.9.2020 **(Proceeding through VC on CISCO WEBEX)**  
Present: None for the revisionist.  
Sh. Karan Gaba, proxy counsel for Sh. Nadeem Mew, learned counsel for respondent no.1 Ahmed Patel.  
Sh. Samarth Teotia, proxy counsel for Sh. Rajiv Mohan, learned counsel for respondent no.2 Virender Dalal.  
Respondent no.3 Lal Chand Kholi @ Balanga @ Don is absent.  
Sh. Falak Mohd., learned counsel for respondent no.4 Waseem Khan and respondent no.7 Fahim Khan.  
Respondent no.5 Harbans Lal Dankal and respondent no.6 Sudhir Mahajan are absent.  
Sh. Manish Rawat, Learned Additional PP for the State/respondent no.8.

The respondents had to file reply to the application under Section 5 of Limitation Act. Learned proxy counsel for the respondent no.1 submits that he does not want to file any reply to the application under Section 5 of Limitation Act and will argue in the matter. However, he seeks adjournment for today.

Learned proxy counsel for the respondent no.2 submits that he has already filed the reply to the revision but not a reply to the application under Section 5 of the Limitation Act.

Learned counsel for A-4 & A-7 also submits that he has filed

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reply to the revision but he has not filed any reply to the application under Section 5 of Limitation Act nor he wants to file any reply and he will straightaway argue the matter.

Let the matter be now listed on **13.10.2020** for filing of reply, if any and for consideration of the application under Section 5 of the Limitation Act for condonation of delay in filing the revision petition.

Let court notice be issued to the revisionist for the date fixed.

No adverse order is being passed against the accused who are absent and have not marked their presence through VC in person or through their counsel, in view of the administrative order.

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

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**(AJAY KUMAR KUHAR)**

**Additional Sessions Judge/**

**Special Judge (PC Act),**

**CBI-09 (MPs/MLAs Cases),**

**RADC, New Delhi: 15.9.2020 (SR)**

**CC No.55/19**  
**CNR No. DLCT11-000125-2019**  
**CBI v Sh. Lalu Prasad Yadav & Ors.**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.*

15.9.2020 **(Proceeding through VC on CISCO WEBEX)**  
 Present: Sh. R. K. Handoo, learned counsel for A-7 Smt. Sarla Gupta and A-9 Prem Chand Gupta.

An application by A-7 Sarla Gupta and A-9 Prem Chand Gupta in CC No.55/2009, "CBI vs. Lalu Prasad Yadav & Ors." for release of their respective passports was received online at the official email ID of the reader of the court. It was listed for hearing today.

I have heard the submissions of Sh. R. K. Handoo, learned counsel for A-7 Sarla Gupta and A-9 Prem Chand Gupta.

He submitted that applicants/accused persons were issued diplomatic passports as the applicant/A-9 Prem Chand Gupta was Member of Rajya Sabha and applicant/A-7 Smt. Sarla Gupta is his wife. Now, applicant/A-9 Prem Chand Gupta has been elected as Member of Rajya Sabha again, therefore, his diplomatic passport is required to be re- issued as its validity is co-terminus with tenure of the applicant as Member of Rajya Sabha.

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Let a notice of this application be issued to CBI for **22.9.2020** the date already fixed in this case.

***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e. [readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

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**(AJAY KUMAR KUHAR)  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi: 15.9.2020 (SR)**

[1]

**SC No.6/19**  
**CNR No.DLCT11-000518-2019**  
**State vs. Gopal Goyal Kanda & Anr.**

*Matter is taken up today for hearing through Video Conferencing in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge-cum-Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927-11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.*

15.9.2020 **(Proceeding through VC on CISCO WEBEX)**  
Present: Sh. Manish Rawat, learned Additional PP for the State.  
None for A-1 Gopal Goyal Kanda.

An application was moved by applicant/A-1 Gopal Goyal Kanda seeking directions to the Passport Authority for renewal of his passport which is valid up to 25.11.2020. This application was listed for today.

Notice of the application was issued to the State. Reply has been filed by the State which was received by the court at its official email ID. The case was taken up in the morning, however, there was no appearance on behalf of the applicant/A-1.

It is already 11.45 am and there is no appearance on behalf of the applicant/A-1.

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Let this application be now listed for argument on **26.9.2020 at 10.30 am**. Copy of the reply filed by the State be sent to the applicant/A-1 Gopal Goyal Kanda.

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***The Digitally signed order is being sent to Sh. Brijesh Andani, Reader of the Court on E-mail ID of the court i.e.***

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***[readercbi09radc@gmail.com](mailto:readercbi09radc@gmail.com) with the direction to place the order on the record as and when the regular functioning of the Courts is resumed or whenever he visits court as per Duty Roaster and send copy of the order to Computer Branch, RADC for uploading on Official Website.***

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Additional Sessions Judge/  
Special Judge (PC Act),  
CBI-09 (MPs/MLAs Cases),  
RADC, New Delhi : 15.9.2020 (SR)**